CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH



No.CPC.350/00103/ 2016 (O.A.350/01533/ 2015) Date of order: 03.08.2016

Present: Hon'ble Justice Mr. Vishnu Chandra Gupta, Judicial Member Hon'ble Ms. Jaya Das Gupta, Administrative Member

NASIM ALI & ANR.

VS.

UNION OF INDIA & OTHERS [A.K.GOYEL & OTHERS(E. RLY.)]

For the applicant

: Mr. N. Roy, counsel

For the respondents

: Mr. B.L. Gangopadhyay, counsel

ORDER

Per Justice V.C. Gupta, J.M.

Heard the ld. counsel for the applicants and ld. counsel for the respondents.

- 2. A speaking order dated 10.05.2016 passed on the representation of the applicant in pursuance of the order of this Tribunal in O.A.350/01533/2015 dated 24.09.2015 has been placed on record. It was observed that Nasim Ali could not be granted the benefit of LARGESS Scheme as he has not completed 20 years of qualifying service in the specified category and failed to fulfill the criteria as laid down in the circular.
- 3. Accordingly we are of the view that the order of this Tribunal has been substantially complied with. Hence the contempt proceeding is dropped. Notices if any issued, stand discharged.

(J. Das Gupta)
Administrative Member

(Justice V.C. Gupta)
Judicial Member